

HIGH COURT OF SIKKIM
GANGTOK

No.:9...../HCS

Date:- ..02.09.2023.....

C-I-R-C-U-L-A-R

In respect of matters where tenders are called for, while the focus should be laid on the lowest pricing (L1), there should be a strong emphasis on the four pillars of quality services, sustainable & viable price, data protection & security and ethical practices & integrity.

The above policy shall be adopted by the High Court of Sikkim and all Courts/Institutions subordinate thereto, Sikkim Judicial Academy and Sikkim State Legal Services Authority.

By Order,

sd/-
(Prajwal Khatiwada)
Registrar General
High Court of Sikkim

Memo No. 5214-31
Dated Gangtok, the 2nd September, 2023
Copy to:-

1. Additional Registrar-cum-Principal Private Secretary to the Hon'ble, the Chief Justice, High Court of Sikkim, Gangtok
2. Additional Registrar-cum-Private Secretary to Hon'ble Judge, High Court of Sikkim, Gangtok
3. Deputy Registrar-cum-Private Secretary to Hon'ble Judge, High Court of Sikkim, Gangtok
4. Ld. Principal District & Sessions Judge, Gangtok(*Pakyong i/c*)-cum-OSD to the Hon'ble, the Chief Justice, High Court of Sikkim, Gangtok
5. Ld. District & Sessions Judge, Gyalshing(*Soreng i/c*)
6. Ld. District & Sessions Judge, Namchi
7. Ld. District & Sessions Judge, Mangan
8. Director, Sikkim Judicial Academy, Sokeythang, Gangtok
9. Member Secretary, Sikkim State Legal Services Authority, Gangtok
10. All Chief Judicial Magistrate-cum-Civil Judge(SD)
11. All Civil Judge-cum-Judicial Magistrate(JD)
12. All Section In-charge, High Court of Sikkim, Gangtok, and
13. Guard file


2.9.23
REGISTRAR